4422

SEIZURE OF FOREIGN ARTICLES AND CURRENCY FROM FILM ARTISTES

442. SHRI BABUBHAI M. CHINAI: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 318 in the Rajya Sabha on 21st November, 1962 and state whether any action has since "been taken against the film artistes from whom foreign articles and cur rency were seized by the Bombay Customs authorities; if so, what?

THE MINISTER OF FINANCE (SHRI MOHARJI R. DESAI) : Yes, Sir. Barring one case, where adjudication has not been completed, action has been taken against all the film artistes from whom .foreign articles and currency were seized. Besides charging Customs duty on articles brought in excess of the permissible free limit, fines amounting to Rs. 12,675 and a personal penalty of Rs. 750 have been imposed, and some Indian and foreign currency confiscated outright.

"TASAR" FABRIC

443. SHRI LOKANATH MISRA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantity of "Tasar" fabric produced in India State-wise during the years 1958 to 1961; and

(b) whether Government are taking any steps to increase export of "Tasar" fabrics?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) Statewise figures of production are not available. The estimated production of tasar fabrics in India during the years 1958 to 1961 is given below:—

Year			Production
(in lakh	metres)		
1958			16.37
1959			15 54
i960	.17.11		
J961			20.19

(b) Yes. The quantum of incentives for import of raw materials against export of tasar silk fabrics has been increased and its scope enlarged.

to Question*

FREEZING OF LAND PRICES IN CITIES

444. SHRI M. S. OBEROI: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Central Government have suggested to the State Governments to freeze land prices in cities; and

(b) if so, the reaction of the States in the matter?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b) The Seventh Housing Ministers' Conference held in Delhi in October, 1962 recommended that the State Governments should accord the highest priority to the acquisition of land in cities where land prices were rising fast, and that they should enact suitable legislation to freeze land values, as had been done by the Maharashtra and Gujarat Governments, and proceed to acquire land required for the next ten years.

The recommendation has been communicated to the State Governments for implementation.

COLONY IN DELHI FOR EAST PAKISTAN DISPLACED PERSONS

. 445. SHRI M. S. OBEROI: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to refer to the answer given to Starred Question No. 872 in the Rajya Sabha on the 28th August, 1962 and state the progress made in the setting up of the proposed housing colony for the displaced persons from East Pakistan, near Kalkaji in Delhi?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): The work of levelling is in progress. Estimates for other items of development are under scrutiny.